

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad this the 21st day of April 1995.

Original Application no. 357 of 1995.

Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T.L. Verma, Member-J

1. Mohd Sabbir, S/o Shri Azimullah, R/o Vill. Baranga, P.O. Syed Raja, Distt. Varanasi.
2. Mohd. Zawed Ansari, S/o Shri Sahu, R/o 332, E.W.S. Murera, Neem Sarai Colony, Post Begum Sarai, Distt. Allahabad.

... Applicants.

C/A Shri Rakesh Verma,

Versus

1. Union of India through General Manager, E. Rly, Calcutta.
2. The Divisional Railway Manager, E. Rly, Mugalsarai.

... Respondents,

C/R ...

ORDER

Hon'ble Mr. S. Das Gupta, Member-A

Applicants have stated on oath that they ^{are} ~~is~~ the son of Railway Employees who did not participate in the Railway strike and ^{were} ~~is~~ considered as Loyal workers.

2. Heard Shri Rakesh Verma, learned counsel
Cont...2/-

// 2 //

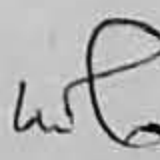
counsel for the applicant.

2. The case of the petitioner is that ~~They~~ ^{is} the son of Railway employee who did not participate in the Railway strike of 1974 and ~~was~~ assured certain concessions including special consideration in respect of the children for appointment in the Railways. The petitioner~~s~~ contend that after a training the majority, ~~They~~ ^{has} applied for being granted concession of appointment under the Railways but the same has not been considered so far.

4. The learned counsel for the petitioner has drawn our attention to representation dated 14.5.94 at Annexure A-XI.

5. We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 14.5.94 be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.


Member-A


Member-A

/pc/